



CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A.No.645 of 2004

New Delhi this the 12th of March, 2004.

Hon'ble Shri V.K. Majotra, vice Chairman(A)

(By Advocate:Shri Ghanshyam Singh)

## versus

1. Union of India,  
Through  
Secretary,  
Ministry of Information and  
Broadcasting  
Shastri Bhawan,  
New Delhi-110001.
2. The Deputy Secretary (Admn.)  
Ministry of Information and  
Broadcasting,  
Shastri Bhawan,  
New Delhi.
3. The Director,  
Song and Drama Division,  
Ministry of Information and  
Broadcasting,  
Soochna Bhawan, C.G.O.Complex,  
Lodhi Road,  
New Delhi-110003.

### Order(oral)

Learned counsel heard.

2. Consequent upon abolition of one post of Chowkidar at Chennai Regional Centre of Song and Drama Division, applicant was transferred to Delhi vide order dated 18.9.2000. Earlier on applicant had filed three OAS on the same subject, namely, OA-1126/2000, OA-1388/2000 and OA-984/2001 seeking re-transfer from

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(3)

Delhi to Chennai on the ground that he is facing hardship in maintaining two establishments, one at Delhi and another at Chennai, as the members of his family are staying at Chennai. The last OA-984/2001 was decided by the Madras Bench on 17.9.2001 directing respondents to consider and pass orders on the representation of the applicant dated 08.08.2001.

3. As the applicant has been filing repeated OAs seeking the same relief of re-transfer from Delhi to Chennai, it cannot be entertained, being hit by res judicata. Even otherwise, abolition of the post of Chowkidar at Regional Office Chennai on the recommendation of the internal work study unit, Min. of Information and Broadcasting cannot be adjudicated upon being policy matter.

4. If one has regard to what is discussed above, this OA is not maintainable and is dismissed in limine.

V.K. Majotra

(V.K. Majotra)  
Vice Chairman(A)

12.3.04.

rb.